

IN THE INCOME TAX APPELLATE TRIBUNAL
“A” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, JUDICIAL MEMBER
AND SHRI JASON P. BOAZ, ACCOUNTANT MEMBER

ITA No.1507/Bang/2013
Assessment year : 2010-11

M/s. Gerb Vibration Control Systems P. Ltd., No.27A, 2 nd Phase, Peenya Industrial Area, Peenya, Bangalore – 560 058. PAN : AAACG 5025C	Vs.	The Deputy Commissioner of Income Tax, Circle 11(3), Bangalore.
APPELLANT		RESPONDENT

Appellant by	:	None
Respondent by	:	Shri P. Dhivahar, Jt. CIT(DR)

Date of hearing	:	23.02.2015
Date of Pronouncement	:	27.02.2015

ORDER

Per N.V. Vasudevan, Judicial Member

This is an appeal filed by the assessee against the order dated 14.8.2013 of the CIT(Appeals)-I, Bangalore relating to assessment year 2010-11.

2. We find from the record that the assessee has filed a letter dated 30.9.2014 stating that the assessee had sought a rectification of the order

of the CIT(Appeals), which has subsequently been rectified. In view of the same, the assessee seeks to withdrawal the appeal before the Tribunal. The prayer of the assessee is accepted and accordingly, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 27th day of February, 2015.

Sd/-

(JASON P. BOAZ)
Accountant Member

Sd/-

(N.V. VASUDEVAN)
Judicial Member

Bangalore,
Dated, the 27th February, 2015.

/D S/

Copy to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.
6. Guard file

By order

Assistant Registrar /
Senior Private Secretary
ITAT, Bangalore.